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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഒക്ടോബർ 9 9th October 2018	നമ്പർ No. } 40
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PART III

Judicial Department

Chief Judicial Magistrate's Court, Thiruvananthapuram

NOTIFICATION

No. A1-7474/2018.

12th September 2018.

Sub:—Honorary Special Judicial Magistrate of Second Class (Railways), Kollam—Conferring Powers u/s.190 (2) and 14 (1) of the Code of Criminal Procedure—reg.

Read:—Notification No. B4(A)- 31736/2014 dated 3-9-2018 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under Section 14 (1) and 190 (2) of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Thiruvananthapuram hereby empowers the Honorary Magistrate mentioned in column No. (1) of the schedule given below, all the powers conferred on a Magistrate of the First Class under the said code, and to take cognizance of the offences mentioned in column No. 3 of the schedule within the area mentioned in column No. (2) of the schedule below for a period of one year with effect from the date of assumption of charge.

SCHEDULE

<i>Name and designation</i>	<i>Area of Jurisdiction</i>	<i>Offences</i>
(1)	(2)	(3)
Sri G. Baby, Honorary Special Judicial Magistrate of 2nd Class (Railways), Kollam	Over any part of Southern Railway within the district of Thiruvananthapuram Railway within the	All cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the district of Thiruvananthapuram and any of the offences falling u/s. 137 to 139, 141,142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act 1989 (Central Act 24 of 1989) committing over any part of the Southern district of Thiruvananthapuram.

Explanatory Note

The Hon'ble High Court of Kerala as per the notification read above, appointed Sri. G. Baby, A. G. Bhavanam, Meenath Ward, Vallikunnam P. O., Alappuzha as Honorary Special Judicial Magistrate of 2nd Class (Railways), Kollam u/s. 13 of Cr. P. C. empowering all the powers conferred upon a Magistrate of the First Class under the said code in respect of the cases as mentioned in col. No. (3) of the schedule above, over any part of the Southern Railway within the district of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the district of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour Terminus or committing over any part of the said Railway in the above said area and directed this court to issue necessary notification u/s. 190 (2) and 14 (1) of Cr.P.C. Hence this notification.

(Sd.)

*Chief Judicial Magistrate,
Thiruvananthapuram.*

Chief Judicial Magistrate Court, Kalpetta, Wayanad

NOTIFICATION

No. C-5583/2018.

14th September 2018.

Read:—Official memorandum No. D7A (2)733388/2018 dated 11-9-2018 of the Hon'ble High Court of Kerala.

As per the official memorandum of Honourable High Court of Kerala, referred above, the Chief Judicial Magistrate, Kalpetta is ordered to issue Notification for attaching the local areas of Jurisdiction of the newly established Thodernadu Police Station to the territorial jurisdiction to the Judicial First Class Magistrate Court I, Mananthavady.

In exercise of power conferred under section 14 (1) of the code of Criminal Procedure, the Chief Judicial Magistrate, Kalpetta is hereby Notify attaching the local areas of Jurisdiction of the newly established Thodernadu Police Station to the territorial jurisdiction to the Judicial First Class Magistrate Court I, Mananthavady with effect from 14-9-2018.

SCHEDULE

<i>Sl. No.</i>	<i>Name of Magistrate</i>	<i>Name of Court and Station</i>	<i>Local limits of jurisdiction in respect of Police Station with offence details</i>
1	Smt. Sushama, P.	Judicial First Class Magistrate Court I, Mananthavady	Ist and 2nd class Jurisdiction over the Thodernadu Police Station limits

MADHU, K. S.,

*Chief Judicial Magistrate,
Kalpetta.*